

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:4422
ANSWERED ON:24.04.2008
CHANGE IN THE COMPOSITION OF OCIMIX BY M/S. PANACEA
Hasan Chaudhary Munawwar

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether M/s. Panacea has changed the composition of its product Ocimix to avoid price control;
- (b) if so, the details about the composition of Ocimix both old and new;
- (c) whether the Government proposes to refer the case to CBI for a probe; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF MINES(SHRI B.K. HANDIQUE)

(a) to (d): A show cause notice was issued to M/s. Panacea Biotech Limited on 4.2.2005 for overcharging in the sale of Ocimix Tab. Each Film Coated Tab Contains: Ciprofloxacin 500 mg Omidazole 500 mg Batch No. 2974014. The company deposited overcharge amount along with interest. Subsequently the company has kept the brand name intact and has changed the composition of the medicine. It appears that the company has violated section 17 of the Drugs and Cosmetics Act, 1940 by changing the combination of this formulation. Since the Drugs and Cosmetics Act, comes under the jurisdiction of State Drugs Controller, a letter was issued to the Drug Controller Himachal Pradesh on 8.8.2007 with a request to take appropriate action against the company.